

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 9176-9177 OF 2015
(Arising out of SLP(C)Nos.15427-15428/2013)

JAIPAL & ORS.

... APPELLANT(S)

VS.

STATE OF U.P. THR.DIST.MAG.& ANR.

... RESPONDENT(S)

J U D G M E N T

ANIL R. DAVE, J.

1. Delay condoned.
2. Leave granted.
3. In view of the fact that Civil Appeal No. 3732 of 2013 and batch involving similar facts have been allowed vide order dated 9th December, 2014, we allow these appeals and set aside the judgment and order passed by the High Court and restore the order passed by the Reference Court. The appellants will be entitled to all statutory benefits.
4. No costs.

5. It would be open to the respondents to approach this court by way of an appropriate application, if they are aggrieved by this order.

.....J.
[ANIL R. DAVE]

.....J.
[ADARSH KUMAR GOEL]

New Delhi;
30th October, 2015.



JUDGMENT